

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

25. I.A. 314/2021 I.A. 311/2021 I.A. 225/2021 I.A. 2304/2020
I.A. 2303/2020 I.A. 2302/2020 I.A. 1990/2020 I.A. 1603/2020
I.A. 1458/2020 M.A. 726/2020 M.A. 660/2020 M.A. 52/2020
M.A. 49/2020 M.A. 4112/2019 M.A. 4096/2019 M.A. 3404/2019
M.A. 2430/2019 M.A. 2431/2019 M.A. 1742/2019 M.A. 1741/2019

IN

C.P.(IB)-3119(MB)/2018

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **09.07.2021**

NAME OF THE PARTIES: India Asset Growth Fund Through Esssel
Finance Advisors & Managers LLP & Anr

V/s

Rashmi Housing Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Mr. Shyam kapadia, Mr. Amir Arsiwala, Mr. Anil D'Souza, Ms. Sweta Kher, Mr. Amit Gharte, Ms. Vaniti Pandit and Ms. Tanushree Sogani are present through virtual hearing.

I.A. 1603/2020 AND I.A. 1458/2020

The Bench simply discuss the above I.As as next date of hearing. I.A. 1603/2020 which has been filed for not liquidating the Company by the Home Buyers and I.A. 1458/2020 which has been filed by RP for liquidation of the Company pursuant to the COC decision.

List the above two I.As high on board on **10.08.2021**.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)